

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O.A.NO.: 528 OF 2005

[Patna, this Friday, the 30th Day of April, 2010]

.....
C O R A M

HON'BLE MR. JUSTICE ANWAR AHMAD, MEMBER [JUDL.]

HON'BLE MR. SUDHIR KUMAR, MEMBER [ADMN.]

.....
Md. Saffique,
S/o Md. Akla.

Vs.

.....
The Union of India through Director General,
C.S.I.R., Rafi Marg, New Delhi & Ors.

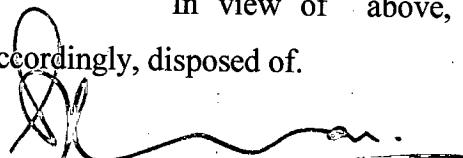
Counsel for the applicant. :- Shri S.K.Dixit.

Counsel for the respondents. :- Shri G.K.Agarwal, ASC.

O R D E R [ORAL]

Justice Anwar Ahmad, M[J] :- Shri G.K.Agarwal, learned counsel for the respondents refers to the application filed by him annexing therein the death certificate of the applicant, Md. Saffique [Annexure-P]. He submits that as the applicant is dead, proper order be passed.

In view of above, the OA stands abated and it stands, accordingly, disposed of.


[Sudhir Kumar]/M[A]


[Anwar Ahmad]/M[J]

skj